



**Central Administrative Tribunal
Principal Bench, New Delhi**

**MA No. 2173/2020
CP No. 190/2020
OA No.2240/2014
MA No. 2174/2020**

Today, this the 2nd day of November, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

ShriHiraLal
S/o Late ShriKishanLal
R/o Flat No. 3D Type
Shakarpur, C Police Colony
Behind Police Station Shakarpur
Delhi-110092.

.. Petitioner

(Through Mr. AjeshLuthra, Advocate)

Versus

1. Shri S.N. Srivastava
Commissioner of Police
PHQ, MSO Building
I.P. Estate, New Delhi.
2. Shri S.K. Singh
Deputy Commissioner of Police
(Operations & Communication)
FC-50, Integrated Complex
Shalimar Bagh, Delhi-110088.
3. ShriMohd. IrshadHaider
Deputy Commissioner of Police
(Establishment)
PHQ, MSO Building
I.P. Estate, New Delhi.

.. Respondents

(Through Ms. EshaMazumdar, Advocate)

Order (Oral)

Justice L. Narasimha Reddy:



M.A. No.2173/2020 is filed by the respondents in C.P. No.190/2020 with a prayer to exempt the respondent No.2 from personal appearance before the Tribunal and M.A. No.2174/2020 is filed to recall the order dated 20.10.2020.

2. We heard Mr.AjeshLuthra, learned counsel for applicant and Ms.EshaMazumdar, learned counsel for respondents.

3. The applicant filed O.A. No.2240/2014 claiming the relief pertaining to ACP/MACP benefits. The O.A. was disposed of 11.02.2020 directing the respondents to add the service of the applicant from 16.06.1989 to 31.07.1991, if not already done. The applicant filed this contempt case stating that in utter disregard of the order passed by the Tribunal, the respondents issued an order dated 09.04.2020 taking the view that the earlier stand would remain. On 20.10.2020, we expressed our utter surprise or shock about the attitude exhibited by the respondents and directed appearance of second respondent.

4. It is stated by the learned counsel for respondents in C.P. and the applicants in M.As., that the order dated 09.04.2020 has since been withdrawn on 27.10.2020. We are of the view that the contempt case has itself become infructuous on account of this development.

5. Accordingly, the C.P. is closed. We exempt the presence of second respondent, in view of the fact that the order dated 09.04.2020 is withdrawn. M.As. shall stand disposed of.



(~~Mohd.~~ Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

November 2, 2020
/sunil/jyoti/rk/sd